

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 891 OF 2008

The Land Acquisition Officer & .. Appellant(s)  
Tahsildar

Versus

C. Gopal Reddy (Dead) By Lrs. . Respondent(s)  
& Ors.

O R D E R

1. We have heard learned counsel for the parties to the *lis*.

2. Having gone through the records of the case, we are of considered opinion that the order passed by the High Court, dated 14.07.2004 does not suffer from any error apparent, warranting our interference.

3. Accordingly, the civil appeal is dismissed.

.....CJI.  
[ H.L. DATTU ]

.....J.  
[ ARUN MISHRA ]

.....J.  
[ AMITAVA ROY ]

NEW DELHI,  
MARCH 17, 2015.

ITEM NO.33

COURT NO.1

SECTION XIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 891/2008

THE LAND ACQUISITION OFFICER & TAHSILDAR

Appellant(s)

VERSUS

C. GOPAL REDDY(DEAD) BY LRS. & ORS.  
(With office report)  
(For Final Disposao)

Respondent(s)

Date : 17/03/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr.S. Udaya Kumar Sagar,Adv.  
Mr. Krishna Kumar Singh, Adv.

For Respondent(s) Mr.Venkatashwar Rao, Adv.  
Mr. Prabhakar Parnam Medi Yadhiah, Adv.  
Mr. Anil Kumar Tandale,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The civil appeal is dismissed.

[ Charanjeet Kaur ]  
Court Master

[ Vinod Kulvi ]  
Asstt. Registrar

[ Signed order is placed on the file ]